

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 1373/2024**

**IN THE MATTER OF:**

News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024"

**I N D E X**

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FILED BY:

NEW DELHI

DATED: 25.03.2026

  
JYOTI MENDIRATTA

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1373/2024

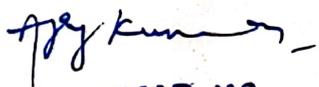
**IN THE MATTER OF:**

News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024

**STATUS REPORT ON BEHALF OF RESPONDENT NO. 9- DISTRICT  
MAGISTRATE (NORTH EAST), GOVT. OF NCT OF DELHI**

**MOST RESPECTFULLY SHOWETH:-**

1. The present Status Report is being filed in compliance with the directions of this Hon'ble Tribunal regarding monitoring and prevention of illegal sand mining in the Yamuna River stretch along the Delhi-Uttar Pradesh border and for ensuring effective inter-State coordination between the authorities of GNCTD and the Government of Uttar Pradesh.
2. That a joint inspection/field visit was conducted on 11.01.2026 at about 10:30 AM in the jurisdiction of Police Station Burari with the official of both the Govt. of NCT of Delhi and Uttar Pradesh, consisting of:
  - i. **ADM Ghaziabad**
  - ii. **SDM Karawal Nagar**
  - iii. **SDM Burari**(Copy of joint inspection is annexed as Annexure-A)
3. That upon inspection illegal mining was found to be done and thereupon the said activity was stopped and the Concerned SHO (Burari PS) were requested vide letter dated 11.01.2026 to seize the machinery and initiate

  
**AJAY KUMAR, IAS**  
District magistrate  
District North-East  
D.C. Office Complex  
Nand Nagri, Delhi-110093

appropriate legal proceedings including registration of FIR. Copy of FIR dated 16.01.2026 is annexed hereto as **Annexure-B**.(Colly)

4. Subsequently, three excavator machines involved in illegal mining were seized, and necessary legal action including registration of FIR under section 303(2) of BNSS, 2023, section 21 of the Mines and Minerals (Development & Regulation) Act, 1957 and u/s 5(15) of Environment (Protection) Act, 1986 of law was initiated. DM (North East) vide D.O letter dated 13.01.2026 also requested DCP North district to take necessary action.
5. That in order to remove jurisdictional ambiguity and ensure effective enforcement action against illegal mining, a coordination meeting / table-top exercise was held on 22.01.2026. During the meeting, the following decisions were taken:
  - i. Inter-State boundary demarcation between Delhi and Uttar Pradesh would be undertaken jointly. A Total Station Machine (TSM) survey would be conducted to determine the exact boundary alignment.
  - ii. Revenue records of adjoining villages of both States would be reconciled.
6. Thereafter, pursuant of the above decisions, TSM-based demarcation survey of the inter-State boundary of District North East and North of Delhi and Ghaziabad district of UP was conducted. The field demarcation survey has now been completed, and the survey involved mapping of adjoining revenue villages, identification of disputed or overlapping land parcels, preparation of boundary drawings and coordinates.
7. That following the completion of the TSM-based field survey, the District Administration undertook an exercise for reconciliation of the available

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revenue records of adjoining villages of Delhi and Uttar Pradesh in order to verify the boundary alignment indicated in the survey drawings. During the reconciliation exercise, the TSM survey drawings were examined with reference to the available revenue records including sizra maps, masavi maps and other relevant land records of the adjoining villages.

8. It is most humbly submitted that the demarcation exercise has been carried out in coordination with the Joint Inter-State Task Force for monitoring mining activities, as directed by this Hon'ble Tribunal. Accordingly, the following has been done: (Annexure C)

- i. TSM-based inter-State demarcation survey has been completed. (Annexure D)
- ii. Reconciliation of available revenue records of adjoining villages has been completed. (Annexure E)
- iii. The survey drawings have been prepared on the basis of field survey and available revenue records.

9. That the Answering Respondent humbly submits that necessary steps for joint verification and coordinated enforcement action will continue to be undertaken by the authorities of GNCTD and District Ghaziabad (U.P.).

10. That the Answering Respondent shall continue to coordinate with the concerned authorities of Govt. of NCT of Delhi as well as of the state of Uttar Pradesh to ensure effective monitoring and prevention of illegal sand mining in the area.

*Ajay Kumar*

District Magistrate  
North East, GNCTD

**AJAY KUMAR, IAS**  
District magistrate  
District North-East  
D.C. Office Complex  
Nand Nagri, Delhi-110093



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In compliance with directions of the Hon'ble National Green Tribunal regarding prevention of illegal sand mining and inter-State coordination between Delhi and Uttar Pradesh, following actions were taken:-

	Action Taken
11.01.2026	Field inspection conducted upon receipt of public complaints regarding illegal sand mining in Yamuna riverbed area near Burari. One hydraulic excavator (Make: SANY) found engaged in illegal excavation. Police authorities requested to seize machinery and take legal action under IPC, MMDR Act and Environment (Protection) Act.
11.01.2026 (Night)	Interception and enforcement action initiated following illegal mining activity detected during inspection. Police authorities directed to increase patrolling and vehicle checking in mining-prone areas.
17.01.2026	Joint Inter-State Inspection conducted covering Yamuna river stretch from Wazirabad Barrage to Village Panchayara (Ghaziabad). Inspection carried out by officers of Delhi and Uttar Pradesh administrations to assess illegal mining activity and jurisdictional issues.
22.01.2026	Table-Top Exercise / Coordination Meeting held to formulate strategy for inter-State boundary determination and enforcement against illegal sand mining. Decision taken to undertake TSM-based demarcation survey jointly with District Ghaziabad.
28.01.2026	Notice Inviting Quotations (NIQ) issued for conducting Total Station Machine (TSM) survey to ascertain inter-State boundary alignment and identify overlapping revenue land parcels.
Early February 2026	Work order issued to survey agency (M/s N.K. Engineers) for conducting TSM-based field survey covering adjoining villages including Pur Shahdara, Pur Delhi, Harampur and Badarpur.
February 2026	Field survey conducted using Total Station Machine (TSM) under supervision of revenue authorities to map the inter-State boundary and adjoining revenue villages.
27.02.2026	Joint reconciliation meeting held with revenue officials to match sizra maps, masavi records and field books of adjoining villages to resolve overlapping jurisdiction issues.
March 2026	TSM demarcation survey completed and drawings/maps received from the survey agency. Further verification and confirmation of boundary alignment to be undertaken jointly with Uttar Pradesh authorities.

Inspection 817 dt. 11/01/26

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Annex-A

OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)  
GOVERNMENT OF N.C.T. OF DELHI  
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN /2025/94

Dated: 11.01.2026

To,

The Assistant Commissioner of Police,  
Sub-Division Burari,  
District North, Delhi.

**Subject: Seizure of machinery during inspection of illegal sand mining upon receipt of public complaints on the right bank of Yamuna River during joint inspection in compliance of directions by Hon'ble NGT - reg.**

It is submitted that upon receipt of public complaints regarding illegal sand mining and unauthorized excavation, a surprise inspection was conducted on 11.01.2026 at about 10:30 AM by SDM (Karawal Nagar) and other field staff along with local police on the right bank of the river Yamuna.

During the inspection, 1 heavy machinery (Hydraulic Excavator - Make : SANY, chassis no. SY020CF0795D8 ,model SY210) was found present at the location along with visible traces of kutchra roads engaged in unauthorized mining activity. Further, heaps of illegally mined sand were also found at the site, indicating continued and organized illegal extraction. The driver was not found near the vehicle and may have ran away upon seeing the inspection teams. This clearly establishes link of vehicle with illegal sand mining.

The aforesaid acts amount to theft of Government property and environmental degradation, and involves violations of appropriate sections of mining act, Environmental (Protection) Act, 1986, besides violation of the directions of the Hon'ble National Green Tribunal.

Hence the sub Inspector present there was directed to seize and Impound the Vehicle and he received the seized vehicle. In view of the above, you are requested to file a FIR against the concerned and ensure appropriate & strict action under relevant provisions of Law. Further, Take action against all such vehicles found transporting or carrying illegally mined sand, whether intercepted at the site or during patrol/checking; including registration of FIR, as per law.

It is also requested to deploy police personal during Day and night shifts to ensure that this illegal mining is completely stopped. Further, action taken by police in this regard may be communicated to the O/o SDM (Karawal Nagar).

Photographs of the site and machinery bearing GPS coordinates, along with relevant communications at the site, are enclosed for ready reference. The matter may be treated as urgent, considering the continuing environmental damage and law-and-order implications.



Yours faithfully,  
(Executive Magistrate)

Sub-Division Karawal Nagar  
District North-East, Delhi

Encl.: As above.

11/17/2026/KW/2026/M-1

11/01/26

338/C

To,

ACP (Burai)  
Timaarpur, Debra

Sub: Seizure of Vehicle found during surprise

inspection on complaint of illegal mining on the coast of Yamuna in capacity of Joint inspection team & in compliance of Honble NGT.

This is informed that during surprise inspection on 11/1/26 at 10 AM on the complaint of villagers, SDM (Karaawal Nagar) & Tehsildar (KW) & field staff visited the site along with police. During inspection, 1 excavator (SANY SY210) by

Chassis no. SY020CFO79508 model SY210C was found and heap of illegally excavated sand was found beside it. The driver was not in the vehicle. He may have ran on seeing the teams. This establishes link of vehicle with illegal sand mining. Hence, it is directed to seize & impound the vehicle immediately and ensure strict action under relevant section of mining, Environment and other applicable laws. You are also requested to ensure police team

in day & night shift to ensure that this illegal mining is completely stopped. Further action taken by police in this regard to be communicated to SDM (Karawal Nagar).

Rajhar  
11/01/26

Shree  
11/1/26  
Teh (KN)

SDM (Karawal Nagar)

Dist: NE

Dist) North East

vehicle with chassis No. 79508  
received

Sr. Jitendra Singh  
D-6016, PS Bursari  
7838151682

1/23/25

2/19/25

821

9



822

FIR Dt: 16/01/2026 10

## FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 भी. पन. परा. परा. के अन्तर्गत)

Annex - B

1. District (ज़िला): NORTH (DELHI)

FIR No(प्र.सू.दि.सं.): 0041

Year(वर्ष): 2026

P.S.(थाना): BURARI

Date &amp; Time of FIR (त.दिनांक की प्रसूप्): 16/01/2026

2. Act(s)(अधिनियम):

Section(s)(धारा(एँ)):

- THE BHARATIYA NYAYA SANHITA (BNS), 2023 303(2)
- MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957 21(1)
- ENVIRONMENT PROTECTION ACT 1986 5/15

3. Occurrence of Offence (अपराध की घटना):

(a) Day(दिन): SUNDAY

Date From(दिनांक से): 11/01/2026

Date To(दिनांक तक): 11/01/2026

Time Period (समय)

Time From (समय से): 12:49 hrs

Time To (समय तक): 12:49 hrs

(b) Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई)

Date(दिनांक): 16/01/2026

Time 21:45 hrs

(c) General Diary Reference (रोजानामेचा)

Entry No.(प्रविष्टि) 170A

Date/Time 16/01/2026 22:00

4. Type of Information (सूचना का) Written

5. Place of Occurrence (घटनास्थल):

(a) Direction and Distance from P.S (थाना से दूरी और) NORTH, 03 Km(s)

Beat No(बीट सं.): 09

(b) Address(पता): YAMUNA RIVER BED, NEAR MANDIR NEAR GANGA BASINS AND MAX HEALTHCARE LAND, VILL JAGATPUR, DELHI

(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर है):

Name of PS(थाना का नाम):

District(ज़िला):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name(नाम): SI (Sub-Inspector) JITENDER KUMAR SINGH, PIS No.16150047, Belt No.D/6016

(b) Date/Year of Birth (जन्म तिथि) 27/11/1991

Nationality (राष्ट्रियता): INDIA

(c) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि)

Place of Issue (जारी करने का)

(d) Occupation POLICE OFFICER

(e) Address(पता): PS BURARI, BURARI, NORTH, DELHI, INDIA, 7838151682, JITENDER. 16150047@DELHIPOLICE.GOV.IN

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध/अज्ञात का पुरे विवरण सहित वर्णन)

1	Unknown1	Father:Unknown		
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8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

NO DELAY

9. Particulars of the properties stolen/Involved (attach separate sheet if necessary):

Sl.No. (क्र.सं.) Property Type(Description)

Est. Value(Rs.)(मूल्य (रु से))



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P.S. BURARI

Year: 2026 FIR No: 0041

Date: 16/01/2026

Total value of property stolen (चोरी हुई सम्पत्ति का कुल  
Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण नं., यदि कोई

I.Z.F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथा):

सेवा में, श्रीमान Duty Officer साहब थाना बुराड़ी दिल्ली, निवेदन इस प्रकार है कि दिनांक 10/11.01.2026 को ASI Rohitash No. 392/N 08:00 pm to 08:00 am Night Emergency Duty पर तेनात था, जो दौराने Emergency duty, ASI Rohitash को PCR Call vide DD No. 19A Dt. 11.01.2026 बाबत - "YAHA PAR RET KA KHANAN CHAL RAHA HAI BHUT SARI GADIYA KHADI HAI, Mobile No: 8887534809" मिली जो ASI Rohitash ने हालात मन SI को बतलाये जिस पर मन SI मय ASI Rohitash व Ct. Rakesh No. 1644/N जाय मौका इतला Yamuna River bed, near mandir, Near Ganga basins and Max healthcare land, vill. Jagatpur, Delhi पहुंचा था, जहाँ मौका पर - Sh. Saurabh Bhatt, ADM, Revenue, Ghaziabad साहब, Sh. Saurabh Chaturvedi, Mines Officer, Ghaziabad साहब व Mines Deptt. के अन्य स्टाफ व UP पुलिस स्टाफ मौका पर मौजूद मिले जो ADM साहब ने मन SI को तीन Excavation Machine (JCB) पेश करते हुए बतलाया कि उपरोक्त तीनो Excavation Machines (JCB) द्वारा खनन का काम जिस land पर किया जा रहा था वह जमीन UP Revenue में आती है और उपरोक्त land पर किसी भी प्रकार के खनन करने की permission नहीं है और जमीन Yamuna River के Delhi की तरफ होने की वजह से Police Jurisdiction, Delhi Police की बनती है जो Yamuna में अवैध खनन का काम चल रहा था जिससे प्रदुषण फैल रहा था व पर्यावरण को नुकसान पहुंच रहा था। जो गाँव वालों की सूचना पर Mines Deptt. द्वारा मौका पर पहुंचा था लेकिन मौका पर Excavation Machines के चालक अपनी Machines को छोड़कर व Staff को देखकर भाग गए थे जिस पर ADM साहब ने एक लिखित शिकायत मन SI को पेश की थी जिसमें तीनो Excavations Machines (JCB) का Chasis No. (1) VCEC2 00DA 00250895, (2) SP2035448 & (3) KMTPC 282AMY 731031 लिखा हुआ है। जो उपरोक्त तीनो Excavation Machines (JCB) को चेक किया गया जिनका Make SANY, TATA & VOLVO पाया गया जिसे u/s 21.4 Mines and Minerals act and 5/15 Environment protection act through seizure memo बतौर वजह सबूत कब्जा पुलिस में लिया गया था। इसके बाद दिनांक 11.01.2026 को मन SI मय हमराही ASI Rohitash, PCR Call vide DD No. 19A Dt. 11.01.2026 की कार्यवाही हेतु जाय मौका - Yamuna River bed, Near Ganga basins land, Villa. Jagatpur, Delhi पहुंचे थे जहाँ मौका पर Sh. Raghav, SDM, Karawal Nagar साहब, तहसीलदार, साहब, Karawal Nagar व अन्य स्टाफ मौका पर मौजूद मिले थे जो SDM साहब ने मन SI एक Excavation Machine (JCB) पेश करते हुए एक लिखित शिकायत दी व बतलाया कि इस Excavation Machine द्वारा Yamuna में अवैध खनन का काम चल रहा था जिससे प्रदुषण फैल रहा था व पर्यावरण को नुकसान पहुंच रहा था। जो गाँव वालों की सूचना पर मौका पर पहुंचा था लेकिन मौका पर Excavation Machine का चालक मौजूद नहीं था तथा SDM साहब द्वारा दी गयी शिकायत में Excavation Machine का Chasis No. SY020 CF0789D8, Model - Sy210C लिखा हुआ है। इसके बाद उपरोक्त Excavation Machine (JCB) को चेक किया जिसका Make SANY पाया गया जिसे u/s 21.4 Mines and Minerals act and 5/15 Environment protection act through seizure memo बतौर वजह सबूत कब्जा पुलिस में लिया। दौराने कार्यवाही उपरोक्त machines के drivers 1. Sunil S/o Biran Singh R/o H.no. 252, gali no. 6, vill. Jagatpur, Delhi age 36 years 2. Umesh S/o Rameshwar R/o vill. Ruknabad, PS Ginnaur, Dist Sambhal, U.P age 21 years 3. Dhina Chaudhary S/o Rama Choudhary R/o Thuthi, Dakshiun Tota, Thuthi (Mohanpur), Khagaria, Bihar age 22 years 4. Pradeep S/o Om Prakash R/o vill. Dhanipur, PO Dabthara Harlal, PS Ginnaur, Dist Sambhal, U.P age 20 years को उपरोक्त कार्यवाही से अवगत कर bound down किया गया था। व आगे की कार्यवाही के लिए SDM/Burari को kalandra तैयार कर भिजवाया गया था। जिसपर SDM/Burari साहब द्वारा vide order no.F.No.SDM/CL/Min.21.4/2026/2026/190-94 dated 14.01.2026 ने उपरोक्त complaints पर मुकदमा दर्ज करने का आदेश दिया। जो उपरोक्त Excavation Machines के द्वारा अवैध खनन, Yamuna river bed से रेत चोरी करके व प्रदुषण फैलाकर Cognizable Offence U/s 303(2) BNS, 21.1 Mines & Mineral (Regulation of Development) Act, 5/15 Environment Protection Act का होना पाया जाता है। लिहाजा मन SI द्वारा एक लेख हिंदी तैयार कर मुकदमा दर्ज कराने हेतु दरपेश है। मुकदमा दर्ज रजिस्टर कराकर, मुकदमा की आइन्दा तफतीश बाहुकम SHO साहब मन SI के हवाले की जाए। ता० व धटना का समय : Dt. 11.01.2026 at about 12:49 AM धटनास्थल :-Yamuna River bed, near mandir, Near Ganga basins and Max Health care land vill. Jagatpur, Delhi तारीख व लेख दरपेशी dt 16.01.2026 at 21:10 hrs SD ENGLISH Jitender SI Jitender Singh No.D-6016 PS Burari Delhi Dt-16.01.2026 पुलिसस कार्यवाही हेतु एक HINDI/ENGLISH तहरीर मर्तबा मरासला SI JITENDER SINGH NO D-6016 PS BURARIने हाजिर DO ROOM मे आकर मन ASI/DO को बराये दर्ज करवाने मुकदमा एक तहरीर दरपेश किया जो तहरीर की मोसुलगी पर FIR NO.

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GIRTH (DELHI)

P.S: BURARI

Year: 2026

FIR No: 0041

Date: 16/01/2026

U/S 303(2) BNS 21.1 MINES & MINERAL (REGULATION OF DEVELOPMENT) ACT 5/15  
 ENVIRONMENT PROTECTION ACT PS BURARI मे CCTNS COMPUTER OPERATOR के द्वारा CCTNS मे  
 REED करवाकर COMPLETE FIR होने पर FREEZE करवायी गई व आइंदा तफ्तीश SI JITENDER SINGH NO D-  
 6016 के हवाले की गयी जा रही है जो मुनासिब कार्यवाही अमल मे लायेगे। दीगर नकुलात बजरिये डाक अफसरान वाला की  
 बिदमत मे अरसाल होंगे।

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:  
 (की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2.में उल्लेख धारा के तहत है):

(i) Registered the case and took up the  
 (प्रकरण दर्ज किया गया और जांच के लिए लिया

OR (या)

(ii) Directed (Name of the I.O.) (जांच अधिकारी का नाम) JITENDER KUMAR SINGH

Rank (पद):  
 SI (SUB-INSPECTOR)

No.(सं.): 16150047

to take up the investigation (फो जांच आपने पास में लेने के लिए निर्देश दिया गया) OR

(iii) Refused investigation due to (जांच के

OR (के कारण इंकार किया या)

(iv) Transferred to P.S.(name)(थाना):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the  
 free of cost: (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पद कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी):

R.O.A.C.(आर.ओ.ए.सी.):

14 Signature / Thumb Impression  
 of the Complainant / Informant:  
 (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम): RAJ KUMAR

Rank (पद): ASST. SI (ASSISTANT SUB-INSPECTOR)

No.(सं.): 28931522

15 Date and Time of despatch to the court:  
 (अदालत में प्रेषण की दिनांक और समय):

825



Annex C 13

OFFICE OF DISTRICT MAGISTRATE,  
NORTH EAST DISTRICT, REVENUE DEPARTMENT  
GOVERNMENT OF N.C.T. OF DELHI  
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

NOTICE INVITING QUOTATIONS

Sealed quotations are hereby invited from Total Station Machine (TSM) Survey Agencies for conducting TSM-based demarcation in connection with inter-state boundary determination and illegal sand mining along the Yamuna river floodplain.

Scope of Work:

1. TSM-based demarcation of the identified Yamuna river stretch at the Delhi-Uttar Pradesh border.
2. Demarcation and plotting of adjoining revenue villages, including:
  - I. Pur Shahdara (Delhi),
  - II. Pur Delhi (Delhi),
  - III. Harampur, Tehsil Loni (U.P.),
  - IV. Badarpur, Tehsil Loni (U.P.).
3. Identification of overlapping/contested land parcels.
4. Preparation and submission of:
  - I. Survey maps,
  - II. Coordinates,
  - III. Field book,
  - IV. Final authenticated report (hard & soft copies).

Submission Details:

1. Last date & time for submission: 28.01.2026.
2. Place of submission: Office of the SDM (Karawal Nagar).
3. Quotations shall be submitted in sealed cover clearly superscribed as: "Quotation for TSM Survey - Yamuna Inter-State Demarcation (Illegal Sand Mining)"

Other Terms & Conditions:

1. Survey shall be conducted under supervision of Revenue authorities.
2. The agency shall comply with all applicable laws and instructions.
3. The undersigned reserves the right to accept or reject any or all quotations without assigning any reason.



*[Signature]*  
Executive Magistrate  
Karawal Nagar

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सत्यमेव जयते

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अजय कुमार  
जिलाधीश (उत्तर पूर्व, दिल्ली)

Ajay Kumar  
DISTRICT MAGISTRATE  
(North-East, Delhi)

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार  
Govt. of National Capital Territory of Delhi  
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093  
D.C. Office Complex, Nand Nagri, Delhi-110093  
Ph./दूरभाष: 011-22122732, 22129686  
E-mail : dcnc@nctc.in

D.O. No.: SDM/KM/2024/96

Date.: 13/01/2026

**Subject: Request for strict action on complaint dated 11.01.2026 regarding seizure of machinery during inspection of illegal sand mining upon on the right bank of Yamuna River during joint inspection in compliance of directions by Hon'ble NGT - reg.**

Dear Banthia ji,

It is to inform that upon receipt of public complaints regarding illegal sand mining and unauthorized excavation, a surprise inspection was conducted on 11.01.2026 at about 10:30 AM by SDM (Karawal Nagar) and other field staff along with local police on the right bank of the river Yamuna.

During the inspections, one heavy machinery (Hydraulic Excavator - Make : SANY, chassis no. SY020CF0795D8, model SY210) was found present at the location along with visible traces of kutchra roads engaged in unauthorized mining activity. Further, heaps of illegally mined sand were also found at the site, indicating continued and organized illegal extraction. The driver was not found near the vehicle. This clearly establishes link of vehicle with illegal sand mining. Hence the sub Inspector present there was directed to seize and Impound the Vehicle and he received the seized vehicle. In this regard letter Dated 11/01/26 was given by SDM Karawal Nagar which was received by S.I. present there.

It was also informed that ADM (Finance), Ghaziabad District had inspected the area near around 1.00 am on 11.1.2026 and three vehicles were seized by Burari Police Station as the same was found involved in illegal sand mining at River Yamuna at the same place.

In view of the above, you are requested to direct the concerned SHO (PS Burari) to file a FIR against the vehicle owner and other involved persons and to take strict action under relevant provisions of Law.

It is also requested to deploy police personal during Day and night shifts to ensure that this illegal mining is completely stopped. Additionally, it is requested to kindly provide status update in this matter.

With regards,

Encl.: As above.

Ajay Kumar  
(AJAY KUMAR)

To

Sh. Raja Banthia  
DCP North District  
O/O DCP District North,  
Civil Lines, Delhi-110054.



Annex. D 15

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OFFICE OF THE DISTRICT MAGISTRATE  
NORTH-EAST DISTRICT, REVENUE DEPARTMENT  
GOVERNMENT OF N.C.T. OF DELHI  
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-110093

Work Order No.:ADM/NE/2026/218

Dated: 02/02/2026

**Work Order for TSM-based inter-state demarcation of Yamuna river stretch in connection with illegal sand mining – reg.**

In continuation of this office approval and pursuant to acceptance of your quotation, **M/s N.K. Engineers** is hereby awarded the work for TSM-based demarcation as per the details given below:

1. Scope of Work

- I. TSM-based demarcation of the identified Yamuna river stretch at the Delhi-Uttar Pradesh inter-state boundary.
  - II. Demarcation and plotting of adjoining revenue villages i.e Pur Shahdara (Delhi), Pur Delhi (Delhi), Harampur, Tehsil Loni (U.P.), Badarpur, Tehsil Loni (U.P.)
  - III. Identification of overlapping/contested land parcels.
  - IV. Preparation and submission of Survey maps, Coordinates, Field book, Final authenticated report (hard & soft copies)
2. The work shall be commenced immediately on issue of this Work Order and completed within 07 days from the date of commencement.
  3. Total payable amount: ₹2,18,300/- (Rupees Two Lakh Eighteen Thousand Three Hundred only) inclusive of GST.
  4. The survey shall be carried out under the supervision of Revenue Authorities, as directed by this office.
  5. Payment shall be released after successful completion of work and submission of all deliverables, duly verified and certified by the competent authority.
  6. The agency shall comply with all applicable laws, departmental instructions, and directions issued during the execution of work. Any deviation or delay without valid justification shall invite appropriate action as per rules.

This issues with the approval of the Competent Authority.

  
Additional District Magistrate  
District North-East, Delhi  
KAMLESH KUMAR  
Add. District Magistrate  
Q/o District Magistrate (North-East)  
D.C. Office Complex, Nand Nagri  
Delhi-110093

OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)  
GOVERNMENT OF N.C.T.OF DELHI  
D.C.OFFICE COMPLEX, NAND NAGRI, DELHI-93

F.No./SDM/KN/2025/39

Dated: 23/01/2026

**Minutes of meeting on Inter-State Demarcation to stop Illegal Sand Mining in the Border areas of Delhi & U.P.**

**Date:** 22.01.2026

**Time:** 3:00 PM

**Venue:** Conference Hall, Office of the District Magistrate (North-East),  
K-Block, Nand Nagri, Delhi-110093

**Subject:-** Table Top Exercise to deliberate upon inter-state demarcation between Adjoining districts of GNCT of Delhi and adjoining districts of Uttar Pradesh to stop illegal sand mining in the Yamuna River.

The meeting was conducted as per directions given in Minutes of Meeting dated 16.01.2026 chaired by Divisional Commissioner (Revenue), GNCTD and the Joint Inspection dated 17.01.2026 by Revenue teams of District North-East, District North and District Ghaziabad, to resolve jurisdictional ambiguity and to ensure effective enforcement against illegal sand mining in the Yamuna floodplain.

After detailed deliberations, the following observations were reiterated and decisions were taken:

1. It was reiterated that illegal sand mining cases shall not be treated merely as Kalandara or penalty matters. FIRs under relevant penal provisions must be registered considering the serious nature of theft of minor minerals, environmental degradation, and public interest involved.
2. It was further observed that lack of clearly demarcated inter-state boundaries in the Yamuna floodplain continues to create jurisdictional ambiguity, thereby constraining timely and decisive enforcement action.
3. Inter-state demarcation of the Yamuna river stretch shall be carried out jointly by District North-East (Delhi), District North(Delhi) and District Ghaziabad (U.P.).
4. The cost of demarcation, including earmarking and permanent identification of boundary after completion, shall be borne jointly by GNCT of Delhi and Government of Uttar Pradesh.

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Sand Mining File

5. Appropriate and durable boundary-marking indicators/sign boards shall be installed post-demarcation, for which cost shall be borne jointly by GNCT of Delhi and Government of Uttar Pradesh.
6. Reconciliation of revenue records of the following villages shall be completed within one week to identify the area where demarcation will be taken up:
  1. Village Pur Shahdara (North east District, Delhi)
  2. Village Pur Delhi (North District, Delhi)
  3. Village Harampur, Tehsil Loni, District Ghaziabad (U.P.)
  4. Village Badarpur, Tehsil Loni, District Ghaziabad (U.P.)
7. Upon completion of reconciliation, demarcation shall commence from 02.02.2026. Demarcation shall be conducted through a TSM Surveyor and shall be completed within one week.
8. Revenue staff of both Delhi and U.P. districts were directed to conduct a table top exercise and identify and compare Sizra maps of adjoining revenue villages and submit findings of table top exercise so that approximate extent of demarcation exercise may be reached .
9. ADM, District Outer North (Delhi) was requested to take up a similar demarcation exercise separately with District Ghaziabad and District Baghpat (U.P.) for its respective Yamuna border stretches.

The meeting concluded that inter-state demarcation is indispensable for effectively curbing illegal sand mining and avoiding jurisdictional disputes. All concerned authorities were directed to adhere strictly to the timelines decided.

The meeting ended with a vote of thanks to the Chair.

Issued with the approval of the Competent Authority.

  
Additional District Magistrate  
North-East, Delhi

**Copy for information and necessary action to:**

1. D.M., District Ghaziabad, Collectorate Compound, Rajnagar, Ghaziabad Uttar Pradesh -201001.
2. D.M., District Collectorate Office, Baghpat, Uttar Pradesh - 250609
3. DCP, North District, Civil Lines, Delhi.



**FINDINGS OF TABLE TOP EXERCISE**

A table top exercise was conducted to resolve jurisdictional ambiguity and to ensure effective enforcement against illegal sand mining in the Yamuna floodplain by comparing revenue records and maps of three districts.

This was conducted as per directions given in Minutes of Meeting dated 23.01.2026 chaired by DM, North east GNCTD which is as follow:

*"Revenue staff of both Delhi and U.P. districts were directed to conduct a table top exercise and identify and compare Sızra maps of adjoining revenue villages and submit findings of table top exercise so that approximate extent of demarcation exercise may be reached"* .

Accordingly, Reconciliation of revenue records of the following villages was taken up by revenue teams of all three district in the following villages to identify the area where demarcation will be taken up:

1. Village Pur Shahdara (North east District, Delhi)
2. Village Pur Delhi (North District, Delhi)
3. Village Harampur, Tehsil Loni, District Ghaziabad (U.P.)
4. Village Badarpur, Tehsil Loni, District Ghaziabad (U.P.)

During the exercise, the adjoining khasra nos. to the river Yamuna on both sides were identified. Also, the khasra nos. where overlapping was observed were also identified and listed. By this exercise, the khasra nos and the extent where demarcation may be taken up were identified.

Upon completion of reconciliation, demarcation shall commence from 02.02.2026. which shall be conducted through a TSM Surveyor and shall be completed within one week.

The findings of table top exercise are hereby enclosed.

*Shau*  
Teh (KW)  
22/01/26  


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आज दिनांक 18/2/2026 Meeting notice आदि शामिल ADM/NE साहब letter No.1PA/ADM/NE/2026/76 dt 16-2-2026 विषय Reconciliation of Rev. record and Inter state boundary Demarcation in respect of Yamuna Flood plain - reg. की बाबत K block DC. Office complex Mandlaigar में मीटिंग हुई।

मीटिंग में महकमा DDA से M.T, F.P. etc. UP लोगो से हल्का पटवारी दानो व हल्का पटवारी P/N से हल्का पटवारी व TSM सर्वेण्डर जगदीश सिंह को छोड़ मीटिंग आये है उपरोक्त दायरे को TSM सर्वेण्डर न जा पंजीस पर दिखाने, पुटयाददरा, बदरपुट P.P, हरमपुट, पंचार P.P के बाबत की शर्तों लैपटोप से स्क्रीन पर फोटो दिखाना और सभी दायरे को स्क्रीन पर सम्झना और बताया कि उपरोक्त सभी का रकबा आपस में मिला हुआ है दिखाने के बाद है इसको बाबत P.P दानो दानो पटवारिया को TSM सर्वेण्डर द्वारा बना हुआ letter जो रिकॉर्ड पुस्तक Rev. record व मन्थानो/विजरा, खोलने जमवाने का रिकॉर्ड अगली मीटिंग में साथ लाये letter को फाईलकापी मीटिंग दायरे दानो पटवारियों को Relaxed करा दी है हल्का पटवारी को भी दिखाने के बाबत को मन्थानो/विजरा रिकॉर्ड मूल रूप मन्थानो/विजरा दायरे दिखाने से लंबे P.P दिखाने का रिकॉर्ड उपलब्ध होने के बाद TSM सर्वेण्डर को भी दिखाने दिखाने दिखाने जगदीश अगली मीटिंग में P.P दिखाने सीमा का काम शुरू है हल्का अगली बात फिर करने के लिए रिपोर्ट व TSM सर्वेण्डर का पत्र भी साथ सलाने है रिपोर्ट उपरोक्त हेतु प्रस्तुत की है।

Teh/YN  


  
 18/2/26

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Tehesildar (K.N.)

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331/G

प्रेषक,

अपरजिलाधिकारी (वि०/रा०)  
गाजियाबाद।

सेवा में,

जिलाधिकारी, गौतमबुद्धनगर।  
जिलाधिकारी, बागपत।  
जिलाधिकारी, नोर्थ दिल्ली।  
जिलाधिकारी, नोर्थ ईस्ट दिल्ली।

पत्रांक:- 757/ख०अनु०/टास्क फोर्स/25-26

दिनांक: 24/09/2025

विषय:-

Joint Inter State Task Force के गठन हेतु अधिकारी नामित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक दिल्ली-उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन/परिवहन की प्रभावी रोकथाम एवं कार्यवाही हेतु आहूत बैठक दिनांक 13.08.2025 के कार्यवृत्त सं० 692/ख०अनु०-गाजि०/25-26 दिनांक 18.08.2025 का संदर्भ ग्रहण करने की कृपा करें, जिसमें दिल्ली-उत्तर प्रदेश सीमा क्षेत्र में यमुना नदी पर अवैध बालू खनन/परिवहन में प्रभावी रोकथाम एवं कार्यवाही हेतु जनपद गाजियाबाद, जनपद गौतमबुद्धनगर, जनपद बागपत, जनपद नोर्थ दिल्ली व जनपद नोर्थ ईस्ट दिल्ली की Joint Inter State task Force का गठन किये जाने के सम्बंध में समस्त उपस्थित अधिकारियों द्वारा अपनी सहमति प्रदान की गयी थी।

उपरोक्त के क्रम में जनपद गाजियाबाद की ओर से Joint Inter State task Force के गठन हेतु निम्नलिखित अधिकारियों को नामित किया जाता है :-

क्र०सं०	पदनाम	विभाग	मोबाईल नं०
1	अपरजिलाधिकारी (वि०/रा०) गाजियाबाद	राजस्व	8528180592
2	उपजिलाधिकारी, लोनी	राजस्व	9211085687
3	सहायक पुलिस आयुक्त, लोनी	पुलिस	9643322910
4	खान अधिकारी, गाजियाबाद	खनन	8887534809
5	सहायक क्षेत्रीय परिवहन अधिकारी (प्रवर्तन), गाजियाबाद	परिवहन	9532218529

अतः अनुरोध है कि उपरोक्तानुसार अपने-अपने जनपदों की ओर से Joint Inter State task Force के गठन हेतु अधिकारियों को नामित करने की कृपा करें, जिससे ससमय शासन को वस्तुस्थिति से अवगत कराया जा सके।

भवदीय,

अपरजिलाधिकारी (वि०/रा०)  
गाजियाबाद।

पत्र संख्या व दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन, लखनऊ को सादर सूचनार्थ प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को सादर सूचनार्थ प्रेषित।
3. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
4. नामित अधिकारियों को अनुपालनार्थ प्रेषित।

अपरजिलाधिकारी (वि०/रा०)  
गाजियाबाद।